

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 103  
IB-148/ND/2020**

**IN THE MATTER OF:**

**M/s. SKG Assets & Holding Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. RFB Latex Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 08.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

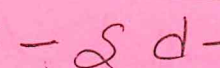
**For the Petitioner/Op.-Creditor**

**:Ms. Akanksha Choudhary,  
Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for Financial-creditor. Counsel for the Financial-creditor seeks time to bring on the records the statement of account to show that the cheques handed over to the corporate-debtor are credited in the account of the corporate-debtor. Matter is adjourned to 22.01.2020.

  
**(V.K. Subburaj)  
Member (T)**

  
**(Abni Ranjan Kumar Sinha)  
Member (J)**